

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

Original Application No. 122 of 2023

IN THE MATTER OF:

R. Kannappan

...Applicant

VS

The Chairman,
Tamilnadu Pollution Control Board & 6 others

...Respondents

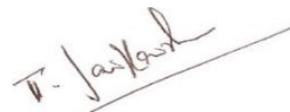
INDEX TO REPLY AFFIDAVIT FILED BY THE 7TH

RESPONDENT

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Chennai

30.03.2024



Counsel for the 7th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

O.A. NO. 122 OF 2023

R. Kannappan

...Applicant

Versus

The Chairman,
Tamil Nadu Pollution Control board & 6 others

...Respondents

REPLY AFFIDAVIT FILED BY THE 7TH RESPONDENT

RESPECTFULLY SHOWETH:

I, P. Mahendran, proprietor of V.B. Agro Farms, having office at: S.F. No. 139/2, Illupanatham Village, Mettupalayam Taluk, Coimbatore District., do hereby solemnly affirm and sincerely state as under:

1. That, I am the 7th Respondent in this O.A. 122 of 2023 and I am the Proprietor of "V.B. Agro Farms". I am well aware of the facts and circumstances of this case.

2. I deny all the allegations and averments contained in the O.A.No:122 of 2023 which are totally false and baseless.

3. That at the outset, it is respectfully submitted that the averments made by the Applicant that we are manufacturing button mushrooms using chemicals and composite fertilizer



violating the consent conditions of the CTE granted by the District Environmental Engineer, Coimbatore (North), Tamil Nadu Pollution Control Board are utterly false.

4. That it is humbly submitted that we have never used any chemicals or done any violation on the CTE conditions.

5. I submit that the above O.A. is a motivated litigation without any bonafides. The applicant has been creating unnecessary troubles with dishonest intentions and ulterior motives to this respondent and at his instigation certain miscreants obstructed the way to my unit by digging the earth and also threatened me and as such I had lodged a police complaint on 02/04/2023 with the Sirumugai Police Station and a F.I.R. in Cr.No:118 of 2023 was registered as against the offenders for offences under 294(b), 323 and 506(i) of IPC. Immediately thereafter I had filed a civil suit in O.S.No:99 of 2023 as against the applicant as well as the others for declaration and permanent injunction and interim orders of injunction have been granted on 28.04.2023 in I.A.No:2 of 2023 restraining the defendants from preventing the way to my unit and the said suit is pending.

6. I respectfully submit that it is thereafter, that the applicant has rushed to this Hon'ble Tribunal during August, 2023 by making absolutely false and mischievous allegations just to harass this respondent and as a counter blast to the legal measures taken by this respondent to protect his own rights by approaching the police authorities and the civil court.



7. I humbly submit that my unit is a non-polluting unit coming under the White category of units as per the categorisation by the Central Pollution Control Board and only because of the use of the Generators that the requirement for obtaining the consent from the Pollution Control Board became necessary. While so, totally false allegations are made in the O.A. without verification.

8. I humbly submit that there are no air and water pollution caused due to the mushroom manufacturing by our industry and also it is a baseless allegation made by the applicant that due to this industry the residents nearby experienced severe health issues. Our industry is surrounded with agricultural lands and there have been no complaints of any nature from any quarters on account of my unit.

9. That it is submitted that originally my vendor Mr. Rajagopal, after obtaining due approval from the concerned authority constructed A.C.C. Roof sheet building and leased it to one Vijaykumar in 2019 for preparation of compost for button mushroom. Subsequently, Vijaykumar vacated the said premises and on 07.09.2021, we entered into a lease agreement with the said Rajagopal and started preparation of compost for button mushroom there in the name of M/s. V.B. Agro Farms and it was with the due approval from the concerned authorities. Later it was again transferred to P. Sivakumar and we entered an agreement with him and thus from 07.09.2021, we are in



possession and running the industry of compost for button mushroom.

10. That it is submitted that the Pollution Board Authorities had inspected our premises and permitted us to run the business as this industry falls under White Category.

11. That it is submitted that with regard to the Proceedings dated 15.05.2023, we had contacted the Tamil Nadu Pollution Control Board in the 3rd week of May 2023 and gave full explanation with regard to the procedures followed in our unit for "Button Mushroom Compost". It is also pertinent to note that in spite of there being no mandatory rule for having "Wet Scrubber" in the compost unit, we immediately complied with the oral directions of the Tamil Nadu PCB and prior to the disconnection date (01.06.2023), itself we had placed an order for the installation of the wet scrubber in our unit.

12. That it is submitted that the water used for compost is re-used and water is not at all discharged from the unit at any point of time and there is no such violation.

13. That it is submitted that the preparation of compost for button mushroom is an organic process and the said process followed is uniform in nature across the state of Tamil Nadu. In this process of compost, the water used is re-used for the same process so necessity to discharge water from the unit does not



arise and as such there is no water pollution caused by this industry.

14. That it is submitted that after the closure order issued on 17.07.2023, the industry was not run by using power generator as alleged by the applicant. The generator was used only by the Wet Scrubber installation team for erection of wet scrubber.

15. That we applied for the Consent for Establishment with the Tamil Nadu Pollution Control Board and it was approved by letter dated 30.05.2019 and we have got consent to operate valid till 31.03.2024.

16. That the order dated 18.10.2023 passed by this Hon'ble Tribunal, also confirms that the according to the Tamil Nadu Pollution Control Board, this industry basically does not require a consent but it was granted as the activity involves use of machines. It was also stated in the order of this Hon'ble Tribunal on the same date that the unit can continue to run if all the measures are taken.

17. I submit that the procedure followed for button mushroom manufacture is as stated here. The substrate on which button mushroom grows is mainly prepared from a mixture of plant wastes (cereal straw/ sugarcane bagasse etc.), salts (urea, gypsum etc.), supplements (chicken manure, De oiled cake, cotton seed hulls) and water. Inorder to produce 220 g



of mushroom, 1 kg of dry substrate materials are required. It is recommended that each ton of compost should contain 1.8 - 2.0 % nitrogen, pH 7.5 and 60 - 65 % moisture on a dry weight basis. The ratio of C: N in a good substrate should be 25-30: 1 at the time of staking and 16-17: 1 in the case of final compost. During the first phase of compost preparation, paddy straw is placed in layers and sufficient water is added to the stack along with the prepared supplements. The whole thing is mixed thoroughly with the straw and made into a stack (almost 5 feet high, 5 feet wide and of any length can be made with the help of wooden boards). The stack is turned and again watered on the second day. On the fifth day the stack is again turned for the second time by adding gypsum and watered. The third turn is done on eight day. The fourth / final turning is given on the twelfth day when the colour of the compost changes into dark brown and it starts emitting a strong smell of ammonia. The wet scrubber is used to suck the ammonia and it is been dissolved in water. The second phase is the pasteurization phase. The compost prepared as a result of microbe mediated fermentation process needs to be pasteurized in order to kill undesirable microbes and competitors and to convert ammonia into microbial protein. The whole process is carried out inside a steaming room where an air temperature of 60°C is maintained for 9 hours. The compost finally obtained should be granular in structure with 60% moisture content and pH 7.5. It should have a dark brown colour, sweet unobnoxious smell and free from ammonia, insects and nematodes. After the process is complete, the substrate is cooled down to 25 °C. Harvesting is done at button stage and



caps measuring 2.5 to 4 cm. across and closed are ideal for the purpose. The first crop appears about three weeks after casing. Mushrooms need to be harvested by light twisting without disturbing the casing soil. Once the harvesting is complete, the gaps in the beds should be filled with fresh sterilized casing material and then watered.

18. About 10-14 kg. fresh mushrooms per 100 kg. fresh compost can be obtained in two months crop. Short method used for preparation of compost under natural conditions gives more yield (15-20 kg. per 100 kg. compost). Harvested mushrooms are cut at the soil line and washed in a solution of 5g. KMS in 10L. of water for removing the soil particles as well as to induce whiteness. After removing excess water these are packed in perforated poly bags each containing around 250-500 g. of mushrooms. They can be stored in polythene bags at 4-50 C for a short period of 3-4 days. The mushrooms are usually packed in unlabelled simple polythene or polypropylene for retail sale. Bulk packaging does not exist. In developed countries, modified atmosphere packaging (MAP) and controlled atmosphere packaging (CAP) are in vogue.

19. That it is submitted that a recent inspection was conducted by the Tamil Nadu Pollution Control Board during September 2023 and it was found that there was no pollution or activities as falsely alleged by the applicant and that our unit is complying with the norms. While so, it is with absolute malafides and hidden agenda and ulterior intentions the above O.A. has been filed making totally reckless and baseless allegations.

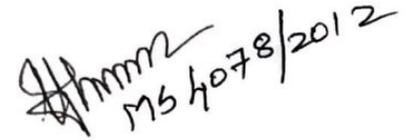


20. It is therefore most respectfully submitted that there are absolutely no merits in the above O.A. and the same deserves to be dismissed and accordingly prayed.

Solemnly affirmed at Mettupalayam
On this the 26th day of February,
2024 and signed his name
In my presence



Before Me



Advocate :: Mettupalayam



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

GREEN

CONSENT ORDER NO. 2305154186219

DATED: 07/10/2023.

PROCEEDINGS NO.F.1694CBN/GS/DEE/TNPCB/CBN/W/2023 DATED: 07/10/2023

SUB: Tamil Nadu Pollution Control Board – CONSENT TO OPERATE – DIRECT -M/s. V B AGRO FARMS , S.F.No. 139/2A Part, 139/2B Part, ILUPPANATHAM village Mettupalayam Taluk and Coimbatore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref:** 1. CTE Proc.No. F.1694CBN/GS/DEE/TNPCB/CBN/W&A/2019 Dated 30.05.2019.
2. Unit's CTO – Direct Application No. 54186219 Dated 22.08.2023.
3. IR.No: F.1694CBN/GS/AE/CBN/2023 Dated 03.10.2023.
4. Minutes of the 254th DLCCC meeting held on 29.09.2023 vide Item No.254-06.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor

M/s. V B AGRO FARMS

S.F No. 139/2A Part, 139/2B Part

ILUPPANATHAM Village

Mettupalayam Taluk

Coimbatore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2025**.

K RAVICHANDRAN Digitally signed by K RAVICHANDRAN
Date: 2023.10.09 18:42:43 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH

To

The Proprietor,
M/s.V B AGRO FARMS,
S.F.No. 139/2 Part,
Iluppanatham Village,
Mettupalayam Taluk,
Coimbatore District
Pin: 641302



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|-------------------------|----------|------------|
| Product Details | | | |
| 1. | Button Mushroom Compost | 100 | Tons/Month |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No. | Description of Outlet | Maximum daily discharge in KLD | Point of disposal |
|---------------------------------------|-----------------------|--------------------------------|-----------------------|
| Effluent Type : Sewage | | | |
| 1. | Sewage | 0.16 | On Industrys own land |
| Effluent Type : Trade Effluent | | | |
| 1. | Trade Effluent | 1.5 | Recycling to process |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Parameters | Unit | TOLERANCE LIMITS - OUTLETS -Nos | | | | |
|---------|--|----------------|---------------------------------|--|----------------|--|--|
| | | | Sewage | | Trade Effluent | | |
| | | | 1 | | | | |
| 1. | pH | | 5.5 to 9 | | | | |
| 2. | Temperature | oC | - | | | | |
| 3. | Particle size of Suspended solids | - | - | | | | |
| 4. | Total Suspended Solids | mg/l | 30 | | | | |
| 5. | Total Dissolved solids (inorganic) | mg/l | - | | | | |
| 6. | Oil & Grease | mg/l | - | | | | |
| 7. | Biochemical Oxygen Demand (3 days at 27oC) | mg/l | 20 | | | | |
| 8. | Chemical Oxygen Demand | mg/l | - | | | | |
| 9. | Chloride (as Cl) | mg/l | - | | | | |
| 10. | Sulphates (as SO4) | mg/l | - | | | | |
| 11. | Total Residual Chlorine | mg/l | - | | | | |
| 12. | Ammonical Nitrogen (as N) | mg/l | - | | | | |
| 13. | Total Kjeldahl Nitrogen (as N) | mg/l | - | | | | |
| 14. | Free Ammonia (as NH3) | mg/l | - | | | | |
| 15. | Arsenic (as As) | mg/l | - | | | | |
| 16. | Mercury (as Hg) | mg/l | - | | | | |
| 17. | Lead (as Pb) | mg/l | - | | | | |
| 18. | Cadmium (as Cd) | mg/l | - | | | | |
| 19. | Hexavalent Chromium (as Cr+6) | mg/l | - | | | | |
| 20. | Total Chromium (as Cr) | mg/l | - | | | | |
| 21. | Copper (as Cu) | mg/l | - | | | | |
| 22. | Zinc (as Zn) | mg/l | - | | | | |
| 23. | Selenium (as Se) | mg/l | - | | | | |
| 24. | Nickel (as Ni) | mg/l | - | | | | |
| 25. | Boron (as B) | mg/l | - | | | | |
| 26. | Percent Sodium | % | - | | | | |
| 27. | Residual Sodium Carbonate | mg/l | - | | | | |
| 28. | Cyanide (as CN) | mg/l | - | | | | |
| 29. | Fluoride (as F) | mg/l | - | | | | |
| 30. | Dissolved Phosphates (as P) | mg/l | - | | | | |
| 31. | Sulphide (as S) | mg/l | - | | | | |
| 32. | Pesticides | mg/l | - | | | | |
| 33. | Phenolic Compounds (as C6H5OH) | mg/l | - | | | | |
| 34. | Radioactive materials a) Alpha emitters | micro curie/ml | - | | | | |
| 35. | Radioactive materials b) Beta emitters | micro curie/ml | - | | | | |
| 36. | Fecal Coliform | MPN/100ml | - | | | | |

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The issue of this consent shall not be constructed as permission for operation of the unit and the unit shall carry out operation only after obtaining proper revocation of the closure direction and restoration of power supply order from the Board.
2. The unit shall operate and maintain the septic tank and dispersion trench arrangements for the treatment and disposal of sewage as reported.
3. The unit shall operate Collection tank for the trade effluent generated from the process to collect and recycle the same as reported.
4. The unit shall provide shed arrangement for the mixing area so as to avoid increase in the volume of trade effluent received by the collection tank and to avoid overflow of the same during periods of heavy rainfall.
5. The unit shall ensure no trade effluent is discharged in nearby land or water bodies at any circumstances.
6. The unit shall not enhance the production beyond the consented capacity.
7. The unit shall dispose the solid waste generated then and there without accumulation.
8. The unit shall provide and maintain rain water harvesting facility provided within the premises.
9. This consent order does not absolve from obtaining necessary permission/ Clearance from other Authority or under other statutes as applicable.
10. The unit's activity shall not attract any public complaint.
11. The unit shall obtain suitable land use reclassification from the competent authority.
12. The unit shall provide adequate storage facility for the solid waste generated.
13. The unit shall comply with the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
14. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
15. The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags irrespectively of thickness, etc as per the G.O.(Ms) No.84, Environment and Forest Department of Tamil Nadu Government (EC.2) Notification dated 25.06.2018. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

K RAVICHANDRAN

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RAVICHANDRAN
Date: 2023.10.09 18:43:01 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K RAVICHANDRAN Digitally signed by K RAVICHANDRAN
Date: 2023.10.09 18:43:18 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

GREEN



CONSENT ORDER NO. 2305254186219 DATED: 07/10/2023.

PROCEEDINGS NO.F.1694CBN/GS/DEE/TNPCB/CBN/A/2023 DATED: 07/10/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. V B AGRO FARMS , S.F.No. 139/2A Part, 139/2B Part, ILUPPANATHAM village Mettupalayam Taluk and Coimbatore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1. CTE Proc.No. F.1694CBN/GS/DEE/TNPCB/CBN/W&A/2019 Dated 30.05.2019.
2. Unit's CTO – Direct Application No. 54186219 Dated 22.08.2023.
3. IR.No: F.1694CBN/GS/AE/CBN/2023 Dated 03.10.2023.
4. Minutes of the 254th DLCCC meeting held on 29.09.2023 vide Item No.254-06.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . V B AGRO FARMS
S.F No. 139/2A Part, 139/2B Part
ILUPPANATHAM Village
Mettupalayam Taluk
Coimbatore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2025**.

K RAVICHANDRAN Digitally signed by K
RAVICHANDRAN
Date: 2023.10.09 18:41:55 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH**

To
The Proprietor,
M/s.V B AGRO FARMS,
S.F.No. 139/2 Part,
Iluppanatham Village,
Mettupalayam Taluk,
Coimbatore District
Pin: 641302



TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, KARAMADAI-Panchayat Union, Mettupalayam Taluk, Coimbatore District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, COIMBATORE NORTH for favour of kind information.
 4. File
-



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No. | Description | Quantity | Unit |
|------------------------|-------------------------|----------|------------|
| Product Details | | | |
| 1. | Button Mushroom Compost | 100 | Tons/Month |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| I Point source emission with stack : | | | | |
|---|------------------------------------|--------------------------------|-------------------------------------|--|
| Stack No. | Point Emission Source | Air pollution Control measures | Stack height from Ground Level in m | Gaseous Discharge in Nm ³ /hr |
| 01 | DG Set 30 KVA | Acoustic enclosures with stack | 4.0 | |
| 02 | Bunker room | Wet scrubber with stack | 3.6 | 15000 |
| II Fugitive/Noise emission : | | | | |
| Sl. No. | Fugitive or Noise Emission sources | Type of emission | Control measures | |
| 1. | DG Set 30 KVA | Noise | Acoustic Enclosure with stack | |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

Annexure enclosed if applicable. :-

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
|---------|--|-----------------------|--|---|---|
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1. | Sulphur Dioxide (SO ₂) | Annual 24 hours | microgram/m ³ microgram/m ³ | 50 80 | 20 80 |
| 2. | Nitrogen Dioxide (NO ₂) | Annual 24 hours | microgram/m ³ microgram/m ³ | 40 80 | 30 80 |
| 3. | Particulate Matter (Size Less than 10 micro M) or PM ₁₀ | Annual 24 hours | microgram/m ³ microgram/m ³ | 60 100 | 60 100 |
| 4. | Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5} | Annual 24 hours | microgram/m ³ microgram/m ³ | 40 60 | 40 60 |
| 5. | Ozone (O ₃) | Annual 24 hours | 8 Hours 1 Hour | 100 180 | 100 180 |
| Sl. No. | Pollutant | Time Weighted Average | Unit | Tolerance Limits | |
| | | | | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6. | Lead (Pb) | Annual 24 hours | microgram/m ³ microgram/m ³ | 0.5 1.0 | 0.5 1.0 |
| 7. | Carbon Monoxide (CO) | 8 Hours 1 Hour | miligram/m ³ miligram/m ³ | 02 04 | 02 04 |
| 8. | Ammonia (NH ₃) | Annual 24 hours | microgram/m ³ microgram/m ³ | 100 400 | 100 400 |
| 9. | Benzene (C ₆ H ₆) | Annual | microgram/m ³ | 5 | 5 |
| 10. | Benzo(O) Pyrene (BaP) -particulate phase only | Annual | nanogram/m ³ | 01 | 01 |
| 11. | Arsenic (As) | Annual | nanogram/m ³ | 06 | 06 |
| 12. | Nickel (Ni) | Annual | nanogram/m ³ | 20 | 20 |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Residential Area | 55 | 45 |

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LIFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LIFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The issue of this consent shall not be constructed as permission for operation of the unit and the unit shall carry out operation only after obtaining proper revocation of the closure direction and restoration of power supply order from the Board.
2. The unit shall operate and maintain the APC measures such Wet scrubber with stack to Bunker room and Acoustic enclosures with stack to DG Set - 30 KVA so as to achieve AAQ/Emission standards prescribed by the Board.
3. The unit shall strictly adhere to the ANL/Ambient Noise Level standards prescribed by the Board.
4. The unit shall not enhance the production beyond the consented capacity.
5. The unit shall continue to develop green belt inside the premises wherever possible.
6. The unit's activity shall not attract any public complaint.
7. The unit shall comply with the noise pollution (Regulation and Control) Rules, 2000 as notified by MOEF S.O.123 (E) dated 14/02/2000.
8. This consent order does not absolve from obtaining necessary permission/ Clearance from other Authority or under other statutes as applicable.
9. The unit shall obtain suitable land use reclassification from the competent authority.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
11. The unit shall ensure that E-waste generated by them shall be handed over only to the registered producer, refurbisher or recycler/ Dismantler as per the E-Waste (Management) Rules, 2022.

K RAVICHANDRAN
Digitally signed by K RAVICHANDRAN
Date: 2023.10.09 16:42:11 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

Digitally signed by K
RAVICHANDRAN
Date: 2023.10.09 18:42:25 +05'30'
K RAVICHANDRAN
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
COIMBATORE NORTH



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.014441 / CBN / Revocation of closure / Water / 2023, dated: 03.11.2023

Sub.: TNPCB – Industries – M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District – Directions for revocation of closure and restoration of power supply to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended – Orders issued – Regarding.

- Ref.:**
1. Proceeding No. TNPCB / T1 / F.014441 / Closure / Water / 2023, dated: 17.07.2023
 2. Proceeding No. F.1694CBN / GS / DEE / TNPCB / CBN / W / 2023, dated: 07.10.2023
 3. Unit's letter dated 11.10.2023
 4. IIR No. F. No. 1643 / GS / DEE / CBN / 2023, dated; 31.10.2023

Whereas, vide reference 1st cited, direction for closure and disconnection of power supply was issued to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, as amended, for the reasons stated therein. Accordingly, power supply to the unit was disconnected by the TANGEDCO on 19.07.2023.

Whereas, a case (O.A.No:122 of 2023) was filed before the Hon'ble National Green Tribunal Southern Zone, Chennai against the unit. Based on an allegation that the unit is under operation using power generator despite the issue of closure order, the Hon'ble NGT in its order dated 25.08.2023 directed to carry out inspection. Hence, a joint inspection was carried out by the officials of Tamil Nadu Pollution Control Board, Coimbatore North along with RDO, Coimbatore North on 01.09.2023 and it was observed that the unit was not under operation and the unit has installed ammonia scrubber with suction hood arrangements as odour control measures to control ammonia emanating from it's Bulk Chamber and Bunker rooms.

Whereas, vide reference 2nd cited, the unit has obtained Consent To Operate (CTO-Direct) order valid up to 31.03.2025 for the production of Button Mushroom Compost (100 T/M).

Whereas, vide reference 3rd cited, the unit has requested for revocation of closure and restoration of power supply. Hence, the unit was inspected by the officials of O/o. DEE, TNPCB, Coimbatore North on 26.10.2023 and it was observed that

1. The unit was not under operation.
2. The machineries such as mixing dozer, conveyors, air blowers and spawn mixer were not under operation.



TAMILNADU POLLUTION CONTROL BOARD

3. Few houses are located within 200 meters in the north east of the unit's location.
4. The unit has installed ammonia scrubber with suction hood arrangements as odour control measures to control ammonia emanating from it's bulk chamber and bunker rooms.
5. The unit has provided septic tank followed by dispersion trench arrangement for treatment and disposal of sewage.
6. The unit has provided collection tank to recycle the trade effluent generating from the process.
7. The unit has provided concrete impervious platform for the manure mixing area.
8. The unit has provided Air Pollution Control Measures such as wet scrubber with stack to the bunker room and acoustic enclosures with stack to DG Set (30 KVA). The same were under operable condition.

Whereas, the Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated 18.10.2023 inter-alia has directed as follows

".....In the meanwhile, the unit has also applied for revocation of the closure order. If that is so, the TNPCB has to ensure that the unit has provided preventive measures and there is no noise / odour / leachate pollution while considering the revocation application.

It is also stated that if the industry is following all the measures that would not disturb in any way, the unit can continue to run. It is only the odour which is affecting the health of the nearby residents that has brought the applicant before us....."

Whereas, vide reference 4th cited, the DEE, TNPCB, Coimbatore North has recommended to issue direction for revocation of closure and restoration of power supply, as the unit has rectified the violations mentioned in the closure order.

In the light of the above said facts, it is decided to issue direction for revocation of closure and restoration of power supply to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, as amended, as the unit has rectified the violations mentioned in the closure order.

Therefore, in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, direction for closure and disconnection of EB power supply issued to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District is hereby revoked to comply with the following condition



TAMILNADU POLLUTION CONTROL BOARD

"The unit shall comply with the conditions stipulated in the CTO-Direct order proceeding dated 07.10.2023".

The receipt of this proceeding shall be acknowledged.

**Sd/-
Chairperson**

To

The Proprietor,
M/s. V B Agro Farms,
S.F. No. 139/2A Part, Iluppanatham Village,
Mettupalayam Taluk,
Coimbatore District – 641302

Copy to:

1. The District Collector,
Coimbatore District
2. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
4th Floor, No.34, Bharathi park 8th cross street,
Saibaba colony, Coimbatore- 641011.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board, Coimbatore North,
No.5, Ramasamy Nagar,
Near Fire Service Station, Kavundampalayam
Coimbatore – 641 030.
4. The Superintending Engineer,
Coimbatore North, TANGEDCO,
Tatabad, Coimbatore – 641012.
5. The Assistant Engineer / Sirumugai TANGEDCO,
D.No.1, 73 Lakshmi Nilayam,
Naal Road, Sirumugai – 641302
- ✓ 6. File copy.

File
3/11/23
For Chairperson

03/11/23



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.014441 / CBN / Revocation of closure / Water /

EB / 2023, dated: 03.11.2023

Sub.: TNPCB – Industries – M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District – Direction for restoration of power supply to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended – Orders issued – Regarding.

Ref.: 1. Proceeding No. TNPCB / T1 / F.014441 / Closure / Water / EB / 2023, dated: 17.07.2023
2. Proceeding No. T1 / TNPCB / F.014441 / CBN / Revocation of closure / Water / 2023, dated: 03.11.2023 (Copy enclosed)

In the office proceedings 1st cited above, it was requested to disconnect the power supply to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District as per the powers vested under Section 33A of the Water (P&CP) Act, 1974 as amended for the reasons stated therein.

Now, in the Board's Proceeding 2nd cited under reference, direction have been issued for revocation of closure and restoration of power supply to the unit under Section 33A of the Water (P&CP) Act, 1974, as amended for the reasons stated therein.

Therefore in exercise of powers conferred under Section 33A of the Water (P&CP) Act, 1974, as amended, it is hereby directed that the power supply to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District shall be restored with immediate effect.

The receipt of this Proceeding shall be acknowledged.

Enclosure: As above

**Sd/-
Chairperson**

To

1. The Superintending Engineer,
Coimbatore North, TANGEDCO,
Tatabad, Coimbatore - 641012.
2. The Assistant Engineer / Sirumugai TANGEDCO,
D.No.1, 73 Lakshmi Nilayam,
Naal Road, Sirumugai – 641302

Copy to:

1. The Proprietor,
M/s. V B Agro Farms,
S.F. No. 139/2A Part, Iluppanatham Village,
Mettupalayam Taluk,
Coimbatore District – 641302
2. The District Collector,
Coimbatore District.



TAMILNADU POLLUTION CONTROL BOARD

- 3. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
4th Floor, No.34, Bharathi park 8th cross street,
Saibaba colony, Coimbatore- 641011.
- 4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board, Coimbatore North,
No.5, Ramasamy Nagar,
Near Fire Service Station, Kavundampalayam
Coimbatore – 641 030.

✓ 5. File copy.

R. Jeyaraj
3/11/23
For Chairperson

RS
3/11/23



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.014441 / CBN / Revocation of closure / Air /
2023, dated: 03.11.2023

Sub.: TNPCB – Industries – M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District – Directions for revocation of closure and restoration of power supply to the unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended – Orders issued – Regarding.

- Ref.:**
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Whereas, a case (O.A.No:122 of 2023) was filed before the Hon'ble National Green Tribunal Southern Zone, Chennai against the unit. Based on an allegation that the unit is under operation using power generator despite the issue of closure order, the Hon'ble NGT in its order dated 25.08.2023 directed to carry out inspection. Hence, a joint inspection was carried out by the officials of Tamil Nadu Pollution Control Board, Coimbatore North along with RDO, Coimbatore North on 01.09.2023 and it was observed that the unit was not under operation and the unit has installed ammonia scrubber with suction hood arrangements as odour control measures to control ammonia emanating from it's Bulk Chamber and Bunker rooms.

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Whereas, vide reference 3rd cited, the unit has requested for revocation of closure and restoration of power supply. Hence, the unit was inspected by the officials of O/o. DEE, TNPCB, Coimbatore North on 26.10.2023 and it was observed that

1. The unit was not under operation.
2. The machineries such as mixing dozer, conveyors, air blowers and spawn mixer were not under operation.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

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6. The unit has provided collection tank to recycle the trade effluent generating from the process.
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Whereas, vide reference 4th cited, the DEE, TNPCB, Coimbatore North has recommended to issue direction for revocation of closure and restoration of power supply, as the unit has rectified the violations mentioned in the closure order.

In the light of the above said facts, it is decided to issue direction for revocation of closure and restoration of power supply to the unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, as amended, as the unit has rectified the violations mentioned in the closure order.

Therefore, in exercise of the powers conferred under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended, direction for closure and disconnection of EB power supply issued to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District is hereby revoked to comply with the following condition



TAMILNADU POLLUTION CONTROL BOARD

"The unit shall comply with the conditions stipulated in the CTO-Direct order proceeding dated 07.10.2023".

The receipt of this proceeding shall be acknowledged.

**Sd/-
Chairperson**

To

The Proprietor,
M/s. V B Agro Farms,
S.F. No. 139/2A Part, Iluppanatham Village, Mettupalayam Taluk,
Coimbatore District – 641302

Copy to:

1. The District Collector,
Coimbatore District
2. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
4th Floor, No.34, Bharathi park 8th cross street,
Saibaba colony, Coimbatore- 641011.
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board, Coimbatore North,
No.5, Ramasamy Nagar,
Near Fire Service Station, Kavundampalayam
Coimbatore – 641 030.
4. The Superintending Engineer,
Coimbatore North, TANGEDCO,
Tatabad, Coimbatore - 641012.
5. The Assistant Engineer / Sirumugai TANGEDCO,
D.No.1, 73 Lakshmi Nilayam,
Naal Road, Sirumugai – 641302

✓ 6. File copy.

R. Jeyaraj
3/11/23
For Chairperson

R
3/11/23



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. T1 / TNPCB / F.014441 / CBN / Revocation of closure / Air / EB /

2023, dated: 03.11.2023

Sub.: TNPCB – Industries – M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District – Direction for restoration of power supply to the unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended – Orders issued – Regarding.

Ref.: 1. Proceeding No. TNPCB / T1 / F.014441 / Closure / Air / EB / 2023, dated: 17.07.2023
2. Proceeding No. T1 / TNPCB / F.014441 / CBN / Revocation of closure / Air / 2023, dated: 03.11.2023 (Copy enclosed)

In the office proceedings 1st cited above, it was requested to disconnect the power supply to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District as per the powers vested under Section 31A of the Air (P&CP) Act, 1981 as amended for the reasons stated therein.

Now, in the Board's Proceeding 2nd cited under reference, direction have been issued for revocation of closure and restoration of power supply to the unit under Section 31A of the Air (P&CP) Act, 1981, as amended for the reasons stated therein.

Therefore in exercise of powers conferred under Section 31A of the Air (P&CP) Act, 1981, as amended, it is hereby directed that the power supply to the unit M/s. V B Agro Farms, S.F. No. 139/2A Part, 139/2B Part, Iluppanatham Village, Mettupalayam Taluk, Coimbatore District shall be restored with immediate effect.

The receipt of this Proceeding shall be acknowledged.

Enclosure: As above

**Sd/-
Chairperson**

To

1. The Superintending Engineer,
Coimbatore North, TANGEDCO,
Tatabad, Coimbatore - 641012.
2. The Assistant Engineer / Sirumugai TANGEDCO,
D.No.1, 73 Lakshmi Nilayam,
Naal Road, Sirumugai – 641302

Copy to:

1. The Proprietor,
M/s. V B Agro Farms,
S.F. No. 139/2A Part, Iluppanatham Village,
Mettupalayam Taluk,
Coimbatore District – 641302



TAMILNADU POLLUTION CONTROL BOARD

2. The District Collector,
Coimbatore District.
3. The Joint Chief Environmental Engineer (Monitoring),
Tamilnadu Pollution Control Board,
4th Floor, No.34, Bharathi park 8th cross street,
Saibaba colony, Coimbatore- 641011.
4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board, Coimbatore North,
No.5, Ramasamy Nagar,
Near Fire Service Station, Kavundampalayam
Coimbatore – 641 030.

✓ 5. File copy.


3/11/23
For Chairperson

3/11/23